

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 128/MP/2016

Subject : Petition under section 79 of Electricity Act, 2003 seeking direction to U.P. Jal Vidyut Nigam Ltd. (UPJVNL) (Respondent no.1) for filing ARR and petition for determination of O & M charges in respect of Rihand Hydel Power Station (Rihand HPS) and Matatila Hydel Power Station (Matatila HPS) from 1st April, 2008.

Date of hearing : 3.11.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : M.P. Power Management Company Limited (MPPMCL)

Respondents : U.P. Jal Vidyut Nigam Ltd. & Others

Parties present : Shri G. Umaphathy, Advocate, MPPMCL
Shri Rajiv Srivastava, Advocate, UPPCL
Shri Gaurav Gupta, Advocate, PSPCL
Shri Atul Kumar, UPJVNL
Shri Ratndeeep Maurya, UPJVNL

Record of Proceedings

Learned counsel for the petitioner requested for two weeks time to file rejoinder to the reply filed by U.P. Jal Vidyut Nigam Ltd. Request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder by 18.11.2016 with an advance copy to the respondents. The Commission directed the petitioner that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 24.11.2016.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)